
(2022) 03 RAJ CK 0043

In the Rajasthan High Court

Case No : S.B. Civil Writ Petition No. 2883 Of 2022

Pushpa Kumari

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 10-03-2022

Acts Referred:

Citation : (2022) 03 RAJ CK 0043

Hon'ble Judges : Arun Bhansali, J

Bench : Single Bench

Advocate : Vinod Jhajharia

Final Decision : Disposed Of

Judgement

Arun Bhansali, J

It is submitted by the counsel for the petitioner that qua the posting order dated 13.08.2020 the petitioner has made representation to the respondents seeking transfer as per order dated 30.07.2021, which order has subsequently been stayed, however, qua certain other persons, the same has been implemented and, therefore, the respondents be directed to decide the pending representation of the petitioner.

In view of submissions made, the petition filed by the petitioner is disposed of; the petitioner may make a fresh detailed representation to the respondent No.2 within a period of one week. In case such a representation is made by the petitioner, the same shall be deal with appropriately expeditiously and an order on the same be passed by the said authority within a period of two weeks from the date filing of representation.